'the capacity of the ordnance factories? And how can the hon. Deputy-Minister still say that he is not aware •of any such proposals?

SHRI SATISH CHANDRA: A committee has been appointed which is going round and looking into these things, but it has not submitted any report so far.

SHRI S. N. MAZUMDAR: But is it not a fact that representatives of the employees have demanded that a re¹ presentative of the employees should be associated with this Committee so that they could place concrete suggestions on the basis of their technical experience as to how to utilise the full capacity of these factories?

SHRI SATISH CHANDRA,- Even the armed forces and the Director-General of Ordnance Factories are not represented on this committee. The committee consists of outsiders who have nothing to do with the ordnance factories or any particular interest.

SHRI S. N. MAZUMDAR: But when ■the question is about the utilisation of the full capacity of the ordnance factories or otherwise, and when the workers have technical experience and have intimate experience about production in these factories, how is it that the Government did not think it necessary to utilise this experience of Ihese workers?

SHRI SATISH CHANDRA: These workers have got experience in a particular department in an ordnance factory; but the committee is going round examining the surplus capacity of all the ordnance factories to see whether such capacity could be pooled together to produce more articles. These are specialised factories, one of them may be doing only machining and grinding and another only casting work. So there cannot be any useful suggestions from individual workers. They have however, been invited to offer their suggestions to the committee.

to Questions

SHRI S. N. MAZUMDAR: Can the hon. Deputy Minister assure me that at least the chairman of the committee has technical experience about the working of these ordnance factories?

SHRI SATISH CHANDRA: As far as I know he is connected with the engineering industry. As an ex-Defence Minister, he has also got plenty of experience about the administrative working of the ordnance factories.

RECOGNITION OF BENGAL INCOME-TAX ASSOCIATION

*595. SHRI S. N. MAZUMDAR: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that the terms and conditions for recognition of the Bengal Income-tax Association have been revised recently by the Central Board of Revenue;

(b) if so, what are the revised terms and conditions and in what respects they differ from the previous ones; and

(c) what are the reasons which led to the above revision of terms and conditions?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) The terms and conditions for recognition of service associations were not revised recently. But a comprehensive circular letter incorporating the old terms and conditions of recognition and adding a few more, was issued by the Central Board of Revenue in February 1953. These applied not only to the BengaJ Incometax Association but to all service associations.

(b) A copy of the circular is laid on the Table of the House. The three conditions newly added are those at items (iv), (vii) and (xii) of the above circular.

(c) The reasons for adding these conditions are: —

(i) in the opinion of the Government of India, Government servants are well able to look after their interests and manage the affairs of their associations without the assistance of outsiders;

(ii) it is necessary in the interests of discipline that any representation from the associations should be to the Central Board of Revenue only and not to or through any outside authority; and

(iii) A service association is recognised to enable the employees to make representation on service matters and not to advice Government on technical and legal matters.

CIRCULAfi

F. No. 12(1)-AD. V/52

CENTRAL BOARD OF REVENUE

New Delhi, the 21st February 1953

From

5773

The Secretary, Central Board of

Revenue.

То

All Heads of Departments, etc.

SUBJEC	T:—Association and	Unions—
	Recognition of	Service
4	Unions—Revised	instruc
	tions regarding.	

The Board have had under consideration the question of laying down certain principles regarding the recognition of service Associations and Unions of the employees of the Departments under the Board. The practice hitherto followed in this respect is also not uniform and it is considered desirable that recognition of Associations and Unions should be regulated by a set of conditions which should apply uniformly to all Associations and Unions whether of Income-tax, Customs, Central Excise or Opium personnel. The Board have accordingly decided in supersession of all previous instructions on the subject, that recognition should be accorded only to Associations and Unions of employees of the Departments under the control

ot the Board which fulfil the following conditions: ----

(i) There should not be more than one Association for the same class of ...nployees in the same area.

(ii) The membership of Association should be open to all employees belonging to the class represented by the Association.

(iii) Recognition is accorded for the purpose of enabling the employees to communicate their needs to Government or to Government officers and it may be withdrawn by the Board if an Association adopts other methods of ventilating those needs.

(iv) The Office bearers and members of the Executive Committee of I the Association must be elected from amongst the members of the Association in active service.

(v) The funds of the Association: should be made up only of subscriptions or donations from members and not from donations from outside persons or bodies of whatever character.

(vi) Representations or deputations from the Association should only be in connection with a matter which is,, or raises questions which are, of common interest to the class represented; by the Association.

(vii) All correspondence and representations by the Association shall be addressed to the Secretary, Central Board of Revenue through the Head of the Department concerned. No representation, appeal or memorandum shall be presented to or through any outside authority.

(viii) The Association shall furnish to the Central Board of Revenue the following statements: —

(a;) Annual report and statement of accounts within one month of the close of each official year.

(b) Proceedings of the general meeting within one month of the last meeting accompanied by a list of members of the Association and names of office-bearers. (ix) The Association shall give intimation to the Board promptly of amendments made in the rules from time to time but amendments of fundamental character *e.g.* aims, objects, membership, etc., shall be made only with the prior approval of the Board.

(x) No officer who might be required to deal in a responsible capacity with representations from the Association shall be an office-bearer or a member of the Executive Committee of the Association.

(xi) Except with the prior permission of Board, the Association shall not start or maintain a journal.

(xii) The discussions and views of the Association in regard to matters relating to Income-tax Law, Customs Law, Central Excise Law or any other Law and to the procedure followed in the administration of these laws will not be published in any manner by the Association; nor will the Association be entitled to make representations on such matters to the Government of India, the Central Board of Revenue or the Heads of the Departments concerned.

2. The above instructions should be communicated to all the recognised Associations and Unions under your control, who should be asked to amend their bye-laws, Rules and Regulations accordingly and furnish you with an amended copy for the information of the Board together with an assurance to abide by these conditions.

(Sd.) N. D. MEHROTRA,

Secretary, Central Board of Revenue.

SHRI S. N. MAZUMDAR: In the statement given to me, it is written that these conditions have been framed in supersession of all previous instructions or orders. May I know who superseded the previous orders? Who issued these new orders in supersession of the previous orders?

SHRI M. C. SHAH: The Central Board of Revenue, on the advice of the Home Ministry.

SHRI S. N. MAZUMDAR: On **the** advice of the Home Ministry? Then do I take it that it was not done on the initiative of the Central Board of Revenue?

to Ouestions

SHRI M. C. SHAH: That is the inference.

SHRI S. N. MAZUMDAR: As regards these conditions, I mean condition (iv), may I know why the Government insist on giving only the status of a service association to its own employees and not recognising them as trade unions?

SHRI M. C. SHAH: That does not arise. So far as service associations are concerned, these conditions are to be complied with. Trade unions are a different matter altogether.

SHRI S. N. MAZUMDAR: But my question was about the Government employees; why is Government reluctant to recognise associations of its own employees as trade unions and why is Government granting them only the status of service associations?

SHRI M. C. SHAH: I have already given the reasons in reply *to* part (c).

SHRI S. N. MAZUMDAR: The reason that the hon. Minister has given is about only outsiders not being on the executive of these associations but my question is about recognising these associations as trade unions.

MR. CHAIRMAN: You had not asked that.

SHRI S. N. MAZUMDAR: It arises from this, Sir.

MR. CHAIRMAN: You have not asked the question as to why the service association is not treated as a trade union. That is not your question.

SHRI S. N. MAZUMDAR: That wan not my question but It was implied in my question.

MR. CHAIRMAN: No. The conditions have been revised and he has shown you where the revision took place. If you have to say anything on that, you can ask.

SHRI S. N. MAZUMDAR: In regard to this point of the associations being debarred from making any representations to any outside authority, does the hon. Minister mean by outside authority, representations being made to the Members of Parliament also?

SHRI M. C. SHAH: Really speaking, it is so. They must make their representations through the head of the department to the Central Board of Revenue. For purposes of discipline and efficiency, it is absolutely necessary.

SHRI S. N. MAZUMDAR: May I take it, Sir, there is absolutely no co-ordination between the different Ministries of the Government of India in view of the fact that the Home Minister last year assured that the Government servants would be allowed to make representations to Members of Parliament on their general grievances? This was reiterated by the Home Minister the other day on the floor of the House but now the Deputy Finance Minister says that they will not be allowed to make any representation to Members of Parliament.

SHRI M. C. SHAH: I am not aware of what the Home Minister said.

SHRI S. N. MAZUMDAR: That is exactly my question. Why are you not aware?

SHRI M. C. SHAH: So far as the Finance Ministry is concerned and so far as the Central Board of Revenue is concerned, all representations should be made through the head of the department to the Central Board of Revenue.

SHRI S. N. MAZUMDAR: That is the general procedure, but is it not a fact that in regard to representations about these general service conditions, the Home Ministry usually regulates these conditions?

to Questions SHRI M. C. SHAH: We have issued this circular on the advice of the Home Ministry.

MR. CHAIRMAN: You want ta-know "why the Home Minister is silent?"

SHRI B. C. GHOSE: He was getting up; he got up half way.

SHRI V. K. DHAGE: Is it not a fact,. Sir, that the employees are dissatisfied with the instructions that have been given by the Ministry that they should not have outsiders on their committee?

SHRI M. C. SHAH: They may have been dissatisfied but we have to enforce discipline. We have to look to the efficiency and for purposes of efficiency and discipline these things are necessary.

SHRI V. K. DHAGE: Is it not a fact, Sir, that in the name of discipline they are not allowed to make proper representations?

SHRI M. C. SHAH: No, they are allowed to make proper representations. As a matter of fact, the members of the Bengal Income-tax Association met me when I was there and made representations. They are entitled to make representations.

SHRI B. C. GHOSE: With reference to the question put by my friend Mr. Mazumdar, will the hon. Home Minister, who is here, kindly explain as to why these anomalies exist in respect of different services under the Government of India?

DR. K. N. KATJU: I should like to have notice, Sir.

SHRI S. N. MAZUMDAR: As regards the question of outsiders not being in the executive of these associations, Is my hon. friend Mr. Shah aware of an incident that took place in Madras In connection with the representation of grievances by the Civil Aviation Department employees? The represen- .

tatives of the employees went to the Director and the Director actually dilly-dallied—he did not see the employees though he did not actually refuse to see them—and the employees waited for several hours. Later on when the employees protested, they were taken to task and, as far as I know, some sort of disciplinary action was taken against them. I want to know, first from my friend whether he is aware of any such incident and, if not, whether he will himself enquire into that incident in the capacity of a Minister of Government, or the Government.

SHRI M. C. SHAH: So far as the Finance Ministry is concerned, I am not aware of any such incident.

SHRI S. N. MAZUMDAR: I find today that the Deputy Finance Minister is looking at it from the simple point of view of the Finance Ministry but on a previous occasion he was trying to say that there was perfect coordination in the Government.

MR. CHAIRMAN: That does not matter.

SHRI K. S. HEGDE: Is it not a fact, Sir, that the outsiders are terribly agitated over thenexclusion by this circular?

MR. CHAIRMAN: Next question.

PRESERVATIONS OF ANCIENT INSCRIPTIONS

*596. DR. RAGHU VIRA: Will the Minister for EDUCATION be pleased to state:

(a) the number of estampages of ancient inscriptions which are at present in the custody of the Archaeological Department; and

(b) what steps Government propose to take to publish them before they are damaged?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) 25,000. (b) Steps are being taken to publish all of the inscriptions in the series of the Corpus Inscriptionum Indicarum and the work of writing different volumes has been assigned to Departmental officers as well as to outside scholars.

to Questions

SHRI H. P. SAKSENA: In what languages these are going to be published?

DR. K. L. SRIMALI: In English.

डा॰ रघुबीर : क्या मन्त्री महोदय मुझे बतलाने की क्रुपा करेंगे कि जो लेखों के छापे कार्यालय में विद्यमान हैं उनको रक्षा का प्रवन्ध ठीक प्रकार से है और वह क्या है ?

I-[DR. RAGHU VIRA: Will the hon. Minister be pleased to state whether I here are proper arrangements for preservation of estampages of inscriptions which are placed in the department and what are the arrangements?]

डा० के० एल० श्रीमाली : जें हां, वे सब सरक्षित रखे हए हैं ।

+ [DR. K. L. SHRIMALI: Yes. Sir; all of them are kept carefully.]

डा॰ रघुबीर : सुरक्षित किस प्रका हैं ? वे ऐसे होते हैं कि यदि उन पर अधिक भार पड़े तो उनके अक्षर टूट जाते हैं । इसलिए उनके लिए विशेष साधन काम में लाने चाहियें, विदेशों में ऐसा किया जाता है, जिससे वे सुरक्षित रहें । जहां तक मुझे पता है यहां कोई ठीक प्रवन्ध नहीं है कि उनकी ठीक से सुरक्षा हो सके ।

1-[DR. RAGHU VIRA: How are they kept carefully? They are such that their letters are broken if there is pressure upon them. Therefore, they should be preserved by special methods as is dono in foreign countries. So far as I know, there are no proper arrangements for their preservation.]

fEnglish translation.